

Ref. by Act 56 of 1974, S. 2 and Sch I

THE REQUISITIONING AND ACQUISITION OF IMMOV-
ABLE PROPERTY (AMENDMENT) ACT, 1970

No. 1 OF 1970

[11th March, 1970]

An Act further to amend the Requisitioning and Acquisition of
Immovable Property Act, 1952.

BE it enacted by Parliament in the Twenty-first Year of the Republic
of India as follows:—

1. This Act may be called the Requisitioning and Acquisition of Short
Immovable Property (Amendment) Act, 1970. title.

2. In section 1 of the Requisitioning and Acquisition of Immovable Amend-
30 of 1952. Property Act, 1952 (hereinafter referred to as the principal Act), sub- ment of
section (3) shall be omitted. section 1.

3. In section 6 of the principal Act,—

(a) after sub-section (1), the following sub-section shall be
inserted, namely:—

Amend-
ment of
section 6.

“(1A) Notwithstanding anything contained in sub-section
(1), the Central Government shall release from requisition,—

(a) any property requisitioned or deemed to be requisitioned
under this Act before the commencement of the Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1970, on or before the expiry of a period of three years from such commencement;

(b) any property requisitioned under this Act after such
commencement, on or before the expiry of a period of three
years from the date on which possession of such property
was surrendered or delivered to, or taken by, the competent
authority under section 4,

unless such property is acquired under section 7 within the period
of three years aforesaid.”.

(b) in sub-section (2), after the words “released from requisition”, the words, brackets, figures and letter “under sub-section (1), or sub-section (1A)” shall be inserted.